

(2022) 03 KL CK 0045
In the High Court Of Kerala
Case No : Writ Petition (C) No. 7275 Of 2022

K. Lalitha

APPELLANT

Vs

Kerala State Electricity Board Ltd., Vidyuthi Bhavan, Pattom,
Thiruvananthapuram, Pin 695004

RESPONDENT

Date of Decision : 07-03-2022

Acts Referred:

Electricity Act, 2003 — Section 42(6)

Citation : (2022) 03 KL CK 0045

Hon'ble Judges : Murali Purushothaman, J

Bench : Single Bench

Advocate : M.R. Anandakuttan, M.A. Zohra, Mahesh Anandakuttan, Shreeji R. Nair, Riji Rajendran

Final Decision : Disposed Of

Judgement

Murali Purushothaman, J

1. The petitioner has filed this writ petition challenging Ext.P6 order of the Consumer Grievance Redressal Forum.

2. When the matter came up for admission, Sri.Riji Rajendran, the learned Standing Counsel for the Electricity Board points out that against Ext.P6 order, the petitioner can make a representation for the redressal of grievance to the Ombudsman under Section 42 (6) of the Electricity Act, 2003 (for short 'the Act').

Therefore, without prejudice to the right of the petitioner to challenge Ext.P6 before the Ombudsman under Section 42 (6) of the Act, the writ petition is closed.